

**हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लिमिटेड  
द्वारा ठेकेदारों को भुगतान**

5162. श्री बीरेन्द्र प्रसाद : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लोक सभा के चुनाव (1977) से दो मास पूर्व हिन्दुस्तान स्टील वर्क्स कंस्ट्रक्शन लिमिटेड, शेक्सपियर सामी, कलकत्ता द्वारा स्थानीय ठेकेदारों को विशाल घनराशि का भुगतान किया गया था ताकि या यह घनराशि तत्कालीन सतारूढ़ दल को मिल सके ;

(ख) यदि हां, तो कितनी राशि का भुगतान किया गया था और उसका क्या औचित्य है और इन भुगतानों के लिए कौन व्यक्ति जिम्मेदार है; और

(ग) क्या उसी अवधि के दौरान घनराशि की कमी के आधार पर छोटे ठेकेदारों को भुगतान नहीं किया गया था ?

इस्पात और खान मंत्री (श्री बीजू पटनायक) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

(ग) जी, नहीं ।

**Shifting of Chasnala Mine Statutory seized Plan to New Delhi**

5163. SHRI JAGDAMBI PRASAD YADAV: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it is true that after Chasnala mine accident on 27-12-75, Shri K. V. Raghunatha Reddy and his Ministry officials had shifted one Chasnala mine important statutory seized plan to New Delhi;

(b) whether it is also true that this plan was sent to Chasnala accident Inquiry Officer at Dhanbad directly from New Delhi after over a month;

(c) whether this plan was found to show in pencil by dotted line the unknown channel which caused the accident and court of inquiry had not accepted these pencil lines existed on the plan before the accident on 27-12-75; and

(d) who got these lines marked and got tampered with the evidence and seized record and what role Shri Reddy played in this?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) A plan seized by the officials of Directorate General of Mines Safety from the Central Survey Office at Chasnala on the night of the accident at Chasnala Mine on 27-12-1975 was handed over by the Director of Mines Safety and Inquiry Officer of D.G.M.S. to a senior officer of the Ministry on the 2nd January, 76 for safe custody and for being passed on to the Court of inquiry at the appropriate time.

(b) The plan was passed on to the Court of Inquiry on the 21st February, 1976 direct from New Delhi.

(c) and (d). There were faint dotted lines in pencil on the seized plan. However, the Court of Inquiry appointed to enquire into the causes of and circumstances attending the accident which occurred at Chasnala Colliery on the 27th December, 1975 has not made any comments as to when or by whom the dotted lines were marked on the plan.

**Role Played by Indian Embassy in U.S.A.**

5164. SHRI K. N. DASGUPTA : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what have been the main activities of the Indian Embassy in U.S.A., during the last three years, to project the image of India;

(b) apart from the routine work like distribution of pamphlets and brochures organising exhibitions, etc., what directives were given by the Head of the Mission to his Foreign Service Personnel who are highly talented to bring about better understanding between two countries; and

(c) do we have an annual account of the activities of our Embassy in U.S.A.?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VERMA): (a) The Embassy has been continuously in touch with the U.S. Administration, Senate and Congress, academic institutions, journalists and the general public. The Embassy brings out a weekly 4-page newspaper called "India News" which is distributed to 38,000 addresses in the United States. The officers of the Embassy participate in seminars and propagate India's views on current issues of common interest.